

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 3202/2013**

this the 18<sup>th</sup> day of July, 2019

**Hon'ble Mr. S.N. Terdal, Member(J)**  
**Hon'ble Mr. Pradeep Kumar, Member (A)**

Mohd. Qasimuddin  
S/o Mr. Samiuddin  
Sr. Booking Clerk, Qaim Ganj  
Under DRM, North Eastern Railway, Izatnagar.

...Applicant

(By Advocate : Mr. Virender Kumar for Mrs. Meenu Mainee)

**Versus**

Union of India : Through

1. Secretary  
Railway Board  
Ministry of Railways  
Rail Bhawan, Rafi Marg, New Delhi.
2. General Manager  
North Eastern Railway, Gorakhpur.
3. Divisional Railway Manager  
North Eastern Railway, Izatnagar.

Respondents

(By Advocate : Mr. Kripa Shankar Prasad)

**ORDER (ORAL)**

**Mr. S.N. Terdal:**

In the first instance this matter was passed over at the request of proxy counsel for applicant. On revised call he was again seeking time. It is further observed that on 29.08.2018, it was dismissed for non prosecution. It seems that the applicant is not interested in pursuing the case. Hence, OA is dismissed for non prosecution. No costs.

**(Pradeep Kumar)**  
**Member (A)**

**(S.N. Terdal)**  
**Member (J)**

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